



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 23rd May, 2022

No. LGL.181/2015/69.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XXII OF 2022

(Received the assent of the Governor on 17th May, 2022)

THE ASSAM EXCISE (AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam Excise Act, 2000.

Preamble.

Whereas it is expedient to amend the Assam Excise Act, 2000, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act XIV
of 2000.

It is hereby enacted in the Seventy-third Year of the Republic of India as follows: -

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Excise (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date as the State Government may, by notification, appoint in this behalf.

**Amendment of
section 42**

2. In the principal Act, in section 42, in sub-section (2), in first line, after the words "Any other Excise officer", the words "or the officer in-charge of a Police station" shall be inserted.

**Amendment of
section 69**

3. In the principal Act, in section 69, in sub-section (1), in clause (a), in third line, after the words "or report of an Excise officer", the words "or report of the officer in-charge of a Police station" shall be inserted.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.